

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III (Special Bench)

Item No.306

IA-2717/2021 IA-2368/2021 IA-4956/2022

In

IB-581(ND)/2020

IN THE MATTER OF:

M/s. Phoenix ARC Pvt. Ltd.

... **APPLICANT/PETITIONER**

Vs.

Arvavir Buildcon Pvt. Ltd.

... **RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 07.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Mani Bhushan Sinha, Advocate for the
Successful Applicant in IA no 4956/2022

For the Respondent :

ORDER

IA-4956/2022:-

Heard Mr. Mani Bhushan Sinha, Ld. Counsel appears for the Applicant.

Issue fresh notice to the Respondents. The Applicant is directed to serve a copy of this application to the Respondents by all modes and file proof of service alongwith supporting affidavit within one week. The Respondents are directed to file reply within two weeks.

The Court Officer is directed to issue e-notice to the Income Tax Department for his appearance on the next date of hearing.

List the matter on **14.04.2023**.

IA-2717/2021 & IA-2368/2021:-

List the matter before the Regular Bench on **14.04.2023**.

Sd/-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**